

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item 26
Company Appeal No.1/Chd/Pb/2023
In
CP (IB) No.49/Chd/Pb/2019**

Under Section 7 & 19(2) IBC 2016

In the matter of:-

Master Trust Ltd.

...Petitioner/Financial Creditor

Vs.

Future Colonizers & Construction Ltd.

...Respondent/ Corporate Debtor

Present:- Mr. Karanveer Jindal, Advocate for petitioner-Financial Creditor.

Heard. Issue notice of this petition to the respondent-corporate debtor for 08.05.2023 to show cause as to why this petition be not admitted. The petitioner shall collect the notice from the Registry and send the same immediately to the respondent-corporate debtor at its registered address by speed post along with copy of petition and the entire paper book and the copy of this order as well as at the email address of the respondent-corporate debtor, as available on the master data of the company.

In case, the service of speed post on the corporate debtor is not effected, the petitioner shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area and file affidavit of service along with copy of postal receipt, tracking report, copy of email and paper clippings, if applicable, within three weeks.

The corporate debtor is given the opportunity of filing reply, if any, within two weeks after receipt of notice with a copy in advance to the counsel opposite and

rejoinder thereto, if any, be filed two week thereafter with a copy in advance to the counsel opposite.

List on 08.05.2023.

Sd/-
(Ajai Das Mehrotra)
Member (Technical)

March 10, 2023
PRF

Sd/-
(Harnam Singh Thakur)
Member (Judicial)